

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 934
ANSWERED ON 27TH JUNE, 2019

FUND ALLOCATION FOR HIGHWAY PROJECTS

934. SHRI SUNIL KUMAR MONDAL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the basis for allocation of funds under various developmental schemes for highway projects;
- (b) whether the Government proposes to allocate more funds to the States which are performing well in implementation of the schemes and if so, the details thereof; and
- (c) whether any guidelines have been issued in this regard and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) The Ministry is primarily responsible for development and maintenance of National Highways (NHs).

The development and maintenance of NHs is a continuous process and works on NHs are, accordingly, taken up as per inter-se-priority, progress of ongoing works, availability of funds and traffic density.

The Agency-wise [i.e. State Governments /Union Territories (UTs), National Highways Authority of India (NHAI), National Highways & Infrastructure Development Corporation Limited (NHIDCL), Border Roads Organisation (BRO)] allocation of funds for various schemes for development of NHs are made based on the committed liabilities of sanctioned works under these schemes, inter-se-priority, progress of ongoing works and availability of resources.

Further, the Government allocates funds for the States/ UTs for development of State Roads as per the Central Road Fund (CRF) Act, 2000, amended by the Finance Act from time to time.

In view of above there is no specific policy for allocation of funds for States / UTs based on their relative performances.
